

MINUTES OF THE MEETING No. 47/09 dated 18.2.2009 (HELD ON 4.3.09) UNDER THE CHAIRMANSHIP OF Shri A.K AGGARWAL, JT.DGFT

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The 47/09 meeting of Advance Licensing Committee was dated 18.2.2009 (held on 4/3/09) under the Chairmanship of Shri A.K. AGGARWAL, JT. DGFT.

The Committee first considered minutes of the ALC Meeting No.46/09 for confirmation and confirmed and adopted the same without any change.

Case No A-107 NC No.47/09 Dated 11.2.09(held on 4.3.09)	M/s. Synthite Industrial Chemicals (I) Ltd, Cochin F.No.01/84/162/747 /AM08/DES-IV RLA F.No.10/24/40/108/AM08 Lic.No.1010027281 Dated 10.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.

Case No A-108 NC No.47/09 Dated 11.2.09(held on 4.3.09)	M/ s Alok Industries, N. Delhi F.No.01/83/162/1028 /AM08/DES-IV RLA F.No.05/24/40/682/AM08 Lic.No.0510212951 Dated 4.12.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 18.3.2009.

Case No A-109 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/s Silver Oak Labs (P) Ltd, , N. Delhi F.No.01/83/50/1943 /AM08/DES-IV RLA F.No.05/24/40/186/AM08 Lic.No.0510204648 dated 7.6.08
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 18.2.2009 and decided to approve this case as under:-

Export Item

S.No.	Description of Item	Quantity	Per Unit Net Wt.gm
1.	Kiss Proof Lips Pink Blush (Lip Color)	135000.000 Nos.	6.44
2.	Kiss Proof Lips Nectarine Frost (Lip Color)	100000.000 Nos.	6.44
3.	Kiss Proof Lips Sumptuous (Lip Color)	100000.000 Nos.	6.44
4.	Kiss Proof Lips Muted Brown (Lip Color)	100000.000 Nos.	6.44
5.	Kiss Proof Lips Clover haze (Lip Color)	150000.000 Nos.	6.44
6.	Kiss Proof Lips Juicy Berry (Lip Color)	125000.000 Nos.	6.44

Import Item

S.No.	Description of Item	Quantity
1.	Premix (bulk) Lip Color Kiss Proof Lips-Pink Blush	440 Kg
2.	Premix (bulk) Lip Color Kiss Proof Lips-Nectarine Frost	326 Kg
3.	Premix (bulk) Lip Color Kiss Proof Lips- Sumptuous	326 Kg
4.	Premix (bulk) Lip Color Kiss Proof Lips- Muted Brown	326 Kg

5.	Premix (bulk) Lip Color Kiss Proof Lips- Clover Haze	489 Kg
6.	Premix (bulk) Lip Color Kiss Proof Lips- Juicy Berry	407 Kg
7.	Premix Top Coat	2773 Kg
8.	Bottle & Wiper Autum Paris (Material of construction PET Polyester + LDPE)	As per packing policy
9.	Double Ferrule with Applicator Autum Paris (Material of construction PETG Polyoxymethylene)	As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-405 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/s Thermax Ltd, Pune F.No.01/83/50/500 /AM07/DES-IV RLA F.No.31/24/40/138/AM07 Lic.No.3110025826 dated 2.8.06
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/13/2008/PC.II dated 4.3.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pour Point Depressant (Brand Name: Maxdip Supreme)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 kg 0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-406 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/s Dr. J. Pharmachem (I) Ltd, Pune F.No.01/83/50/549 /AM08/DES-IV RLA F.No.31/24/40/266/AM08 Lic.No.3110031522 dated 8.11.07
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/111/2007/Ch.III dated 17.2.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Lithium Benzoate (98% purity)	1 Kg	1. Lithium Hydroxide Monohydrate 2. Benzoic Acid (98.5% min.)	0.367 Kg 1.05 Kg

The above norms are fixed in supersession of Norms fixed in the N.C Meeting No.49/83 ALCI/2007 dated 12.3.2008 in Case No.20/33/83-ALCI/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-407 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/s Sud-Chemic India (P) Ltd, Ernakulam F.No.01/83/50/594 /AM07/DES-IV RLA F.No.10/24/40/55/AM07 Lic.No.1010024338 dated 31.8.06
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The Committee considered the case as per agenda and decided to amend the description of the export product from EC – OE8012161, Size: 80mm x 120.65 mm x 50.8 mm length to Type: OE801251 Aize: 80mm x 120.65 mm x 50.8 mm Length as

mentioned in the N.C. decision taken in Meeting No.13/83 ALCI/2007 dated 4/7/2007 in case No.7/28/83 ALCI/2006. Other items and quantity mentioned therein will remain same .

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-408 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/s Tample Packaging (P) Ltd, Mumbai F.No.01/83/50/538 /AM09/DES-IV RLA F.No.03/95/40/335/AM09 Lic.No.0310478752 dated 15.7.08
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The Committee considered the case as per agenda and decided to amend the quantity of the export product from 75188 Nos. to 75188 Kg as mentioned in the N.C. decision taken in Meeting No.22/83 ALCI/2008 dated 27/8/2008 in case No.7/18/83 ALCI/2008.

RLA concerned may take necessary action as per above decision of NORMS COMMITTEE.

Case No M-409 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/s Mulder India (P) Ltd,, Bangalore F.No.01/85/50/32 /AM07/DES-IV RLA F.No.07/24/40/30/AM07 Lic.No.0710044649 dated 2.5.06
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The Committee considered the case as per agenda. The representative of DIPP was present in the meeting and gave written comments. The Committee decided to request the firm to provide past details of export licences and copies of previous licences approved by the ALC/NC. Accordingly the case may be re-listed on 18.3.2009.

Case No M-410 NC No.47/09	M/ s VIC Industries, Goa F.No.01/83/50/616 /AM08/DES-IV
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Dated 18.2.09(held on 4.3.09)	RLA F.No.17/24/40/36/AM08 Lic.No.1710001683 Dated 28.6.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.

Case No M-411 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/ s Esteem Inds. , Goa F.No.01/83/50/1180 /AM08/DES-IV RLA F.No.17/24/40/56/AM08 Lic.No.1710001759 Dated 12.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.

Case No M-412 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/432 /AM09/DES-IV RLA F.No.03/94/40/88/AM09 Lic.No.0310471638 Dated 19.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.

Case No M-413 NC No.47/09 Dated 18.2.09(held on 4.3.09)	M/ s Ducol Organics & Colours (P) Ltd, Mumbai F.No.01/83/50/394 /AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No.0310461489 Dated 18.2.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 47/83-ALC1/2008 **MEETING DATE** : 18.02.2009

Case No.: 342/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Approved
HQ File :01/82/050/00547/AM04/	RLA File :03/24/040/01816/AM03/	Lic.No/Date:0310223187 05.09.2003	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 15.2.2005 and dated 4.3.09 and decided to approve this case as under:-

1

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 422/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Approved
HQ File :01/82/050/00742/AM06/	RLA File :03/94/040/00678/AM06/	Lic.No/Date:0310350194 03.10.2005	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 1.3.2005 and			

dated 4.3.09 and decided to approve this case as under:-

2

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

3

Case No.:50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/8/2008, 13.10.08, 7/11/08 and 23/12/08 and decided to issue D.O. reminder. Accordingly the case may be relisted on 18.3.09.			

Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0210084661	Defer

4	:01/83/050/01859/AM08/	:02/24/040/00204/AM06/	23.12.2005	Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/8/2008, 13.10.08, 7/11/08 and 23/12/08 and decided to issue D.O. reminder. Accordingly the case may be relisted on 18.3.09.				

5

Case No.: 652/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Approved
HQ File :01/82/050/01273/AM06/	RLA File :03/94/040/01083/AM06/	Lic.No/Date:0310364627 25.01.2006	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 5.9.2005 and 4.3.09 and decided to approve this case as under:-			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:2510001581	Defer

6	:01/82/050/01363/AM06/	:25/80/040/00036/AM06/	13.02.2006	Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm/RLA. Reminder issued on 6/10/2008 by this office and also decided to D.O. reminder. Accordingly the case may be re-listed on 18.3.2009.				

7	Case No.: 23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm and also decided to issue D.O reminder. Accordingly the case may be re-listed on 18.3.2009.				

8	Case No.: 42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA/firm and also decided to issue D.O reminder. Accordingly the case may be re-listed on 18.3.2009.				

9	Case No.: 13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda. The case may be finalized based				

on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.

10	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

11	Case No.:45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and also decided to issue D.O reminder to RLA/firm. Accordingly the case may be relisted on 11.3.09.			

12	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 18.3.2009.			

13	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the Meeting and offered verbal comments. It is noted that the item of import and export are same therefore it is not possible to maintain nexus. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/11/08. Accordingly the case may be relisted on 18.3.09.			

15	Case No.:14/6/83-ALC1/2008	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
	HQ File :01/83/050/00124/AM09/	RLA File :03/94/040/00134/AM08/	Lic.No/Date:0310429905 18.05.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.44/83 dated 6/2/08 in Case No.A-1385. Hence the case			

is withdrawn.

16	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

17	Case No.:336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DC(SSi) (MSME) forwarded vide their U.O. No. 23(4)/2008-Chem dated 10.2.2009 and decided to approve this case as per SION K-159 (Except for Item No. 2 & 5 for which the firm has not applied). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt.			

of C&PC (PC. Division) forwarded vide their U.O. No. 46011/127/2005/PC.II dated 8.1.2007 and 18.2.09 and decided to approve this case on repeat basis as under:-

18

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19

Case No.:113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245 29.06.2007	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel and also decided to issued D.O reminder. Accordingly the case may be re-listed on 18.3.2009..			

20

Case No.:114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer			

consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 27/10/2008 and also decided to issue D.O. reminder. Accordingly the case may be relisted on 18.3.09.

21	Case No.:826/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00813/AM08/	RLA File :03/94/040/00350/AM08/	Lic.No/Date:0310436256 16.07.2007	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

22	Case No.:825/24/83-ALC1/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 18.3.09.			

23	Case No.:351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of			

23	DC(SSi) (MSME) forwarded vide their U.O. No. 23(4)/2008-Chem dated 10.2.2009 and decided to approve this case as per SION K-159 (Except for Item No. 2 & 5 for which the firm has not applied). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.
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24	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.			

25	Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments U.O.No.7/108/08/TSW dt. 17.2.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. To specify the details of Silicone whether it is Metal, Emulsion or Resin 2. To indicate the end use/s of Export Product 3. Manufacturing of EP (expanded perlite) and how it is differ from input item Perlite Powder which is given at SION A-2009			

4. Production of export product in RMT (also in weight) with corresponding consumption of all the raw materials indicating perlite ore consumption not EP as given earlier duly endorsed by Central Excise range for last one year.

5. Detailed calculation as earlier calculation of raw materials is not clear and also given the moisture content in each raw material.

Accordingly the case may be re-listed on 18.3.2009.

26	Case No.:201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 15.12.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.3.2009			

27	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

	Case No.:37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
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28	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 18.2.2009 offered by him stating as under: -			
	The information furnished by the firm is not proper since in the information furnished it is indicated that there are 4 export items while in the application there is only 3 export items. The use of Aramid Yarn have also not been indicated in the calculation sheet, therefore, the above clarification may be sought from the firm Accordingly the case may be re-listed on 18.3.2009.			

29	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

30	Case No.:60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.12.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on			

18.3.2009.

31	Case No.:1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 18.2.09 offered by him stating that :- The firm vide their letter dated 22.1.09 have submitted Central Excise letter dated 5.1.09 wherein office of Central Excise have mentioned that applicant firm is claiming drawback on the following items: Colemanite, Dynasylan VTmoeo, Vinamul 88271 & Emu 8834. In this particular application the applicant firm is claiming import of item under duly exemption for items namely Vinamul 88271 and Colemanite as such they are not entitled for the same since dual benefit cannot be granted in one export product. In view of the above, Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

32	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer			

consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.

33	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

34	Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009.			

35	Case No.:32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 21/1/09 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

36

Case No.:60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Approved
HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/66/2008/Ph.II dated 16.2.2009 and decided to approve this case as under:-			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

37

Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

Case No.:62/14/82-ALC4/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
HQ File	RLA File	Lic.No/Date:0910033918	Defer

38	:01/82/050/00614/AM09/	:09/24/040/00024/AM09/	14.05.2008	Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.				

39	Case No.:68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 15/12/08 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

40	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.10.08 and reminder dated 11.2.09 by Ministry. of Chemicals & Fertilizers (Deptt. of C&PC). Accordingly the case may be re-listed on 18.3.2009.			

41	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:18.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.10.08 and reminder dated 11.2.09 by Ministry. of Chemicals & Fertilizers (Deptt. of C&PC). Accordingly the case may be re-listed on 18.3.2009.

42	Case No.: 58/45/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Deferred
	HQ File :01/83/050/01227/AM09/	RLA File :04/24/040/00065/AM09/	Lic.No/Date:0410096441 12.06.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 4/2/09 issued by this office. Accordingly the case may be re-listed on 18.03.2009.			

43	Case No.: 1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 2/3/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA.. Accordingly the case may be re-listed on 18.3.2009.			

	Case No.: 3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status: Case Approved
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP			

forwarded vide their U.O. No.Nil dated 18.2.2009 and decided to approve this case as under:-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda. Deptt. of Fertilizer vide their U.O.No.11017/9/2009-M&E dated 30.1.09 stated that the item of export Diammonium Phosphate Assay Min.98% does not fall under Fertilizer, they have no comments to offer. The representative of Deptt. of C&PC (Chem.Div) present in the meeting and stated that said item of export is a fertilizer. The Committee decided to revert back the reference to Deptt. of Fertilizer to reconsider their decision and offer comments for consideration of the Norms Committee.. Accordingly the case may be re-listed on 18.3.2009			

Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

47	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 11/2/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA.. Accordingly the case may be re-listed on 18.3.2009.			

48	Case No.:15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

49	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

	Case No.:10/18/83-	Partv Name:INDIA GLYCOLS	Meet No/Date:47/83-	Status:Case
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50	ALC1/2008	LTD	ALC1/2008 18.02.2009	Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.10.09 and reminder dated 11.2.09 by Ministry. of Chemicals & Fertilizers (Deptt. of C&PC). Accordingly the case may be re-listed on 18.3.2009.			

51	Case No.:11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

52	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
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53	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009				

54	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 25/10/2008 and also decided to issue D.O. reminder.. However, written comments from Deptt. of C&PC (PC.Div.) have been received. Accordingly the case may be relisted on 18.3.09			

55	Case No.:11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

	Case No.:17/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
	HQ File :01/83/050/00800/AM09/	RLA File :17/24/040/00018/AM09/	Lic.No/Date:1710002176 19.09.2008	Defer Date:

56

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/103/2005/PC.II dated 23.9.2008 and decided to approve this case as under:-

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57

Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

58

Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:18.03.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.3.2009			

Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:47/83-ALC1/2008	Status:Case Deferred
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59			18.02.2009	
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda. The case may be finalized based on study report for fixation of SION for Swan Timber, after notification of SION. Accordingly the case may be re-listed on 18.3.09.			

60	Case No.:24/27/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/83/050/00807/AM09/	RLA File :03/94/040/00968/AM07/	Lic.No/Date:0310487328 22.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and gave written comments vide U.O.No.14010/70/2008/Ch.II dated 3.2.09 stating that additional information were called from the firm vide letter dated 11.12.2008. The firm has not given reply to the letter. The Committee decided to reject the case due to non submission of reply to the D/L dated 11.12.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

61	Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/2/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA.. Accordingly the case may be re-listed on 18.3.2009.			

62	Case No.:31/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00814/AM09/	RLA File :03/94/040/00442/AM09/	Lic.No/Date:0310487418 23.09.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 3/2/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA.. Accordingly the case may be re-listed on 18.3.2009.			

63	Case No.:32/27/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/83/050/00815/AM09/	RLA File :03/95/040/00393/AM09/	Lic.No/Date:0310487431 23.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not provided Central Excise Data called for vide letter dated 27.10.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

64	Case No.:29/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/83/050/00845/AM09/	RLA File :03/94/040/00599/AM09/	Lic.No/Date:0310488057 26.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and gave written comments vide U.O.No.14010/70/2008/Ch.II dated 3.2.09 stating that additional information were called from			

the firm vide letter dated 11.12.2008. The firm has not given reply to the letter. The Committee decided to reject the case due to non submission of reply to the D/L dated 11.12.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:30/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Rejected
HQ File :01/83/050/00846/AM09/	RLA File :03/94/040/00598/AM09/	Lic.No/Date:0310488066 26.09.2008	Defer Date:

Decision :The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and gave written comments vide U.O.No.14010/70/2008/Ch.II dated 3.2.09 stating that additional information were called from the firm vide letter dated 11.12.2008. The firm has not given reply to the letter. The Committee decided to reject the case due to non submission of reply to the D/L dated 11.12.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/28/83-ALC1/2008	Party Name:LUBZ CORPORATION (INDIA)	Meet No/Date:47/83- ALC1/2008 18.02.2009	Status:Case Rejected
HQ File :01/83/050/00849/AM09/	RLA File :03/95/040/00564/AM09/	Lic.No/Date:0310488437 30.09.2008	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 31/12/08 issued by the Deptt. of C&PC (Chem.Div.)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of

NORMS COMMITTEE.

67	Case No.:41/28/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/83/050/00857/AM09/	RLA File :03/94/040/00643/AM09/	Lic.No/Date:0310488756 01.10.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 24/12/08 issued by this office as per written comments of DIPP. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

68	Case No.:37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:18.03.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 18.3.2009.			

69	Case No.:44/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Rejected
	HQ File :01/83/050/00860/AM09/	RLA File :03/94/040/00511/AM09/	Lic.No/Date:0310488875 03.10.2008	Defer Date:
	Decision :The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and gave written comments vide			

U.O.No.14010/70/2008/Ch.II dated 3.2.09 stating that additional information were called from the firm vide letter dated 11.12.2008. The firm has not given reply to the letter. The Committee decided to reject the case due to non submission of reply to the D/L dated 11.12.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.3.2009.			

71	Case No.:6/31/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00899/AM09/	RLA File :26/24/040/00001/AM09/	Lic.No/Date:2610007483 16.10.2008	Defer Date:18.03.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.			

72	Case No.:7/31/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00900/AM09/	RLA File :03/94/040/00677/AM09/	Lic.No/Date:0310490602 16.10.2008	Defer Date:18.03.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.3.2009.

Case No.:11/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
HQ File :01/83/050/00904/AM09/	RLA File :08/24/040/00155/AM09/	Lic.No/Date:0810075479 17.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/79/2008/Ch.II dated 6.2.2009 and decided to approve this case as under:-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73

74	Case No.:13/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Approved
	HQ File :01/83/050/00906/AM09/	RLA File :04/24/040/00162/AM09/	Lic.No/Date:0410099329 20.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No.Nil dated 18.2.2009 and decided to approve this case as under as applied for 1% wastage:- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:47/83-ALC1/2008 18.02.2009	Status:Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:18.03.2009